FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SWADESH GREEN INFRA LIMITED

TRADING AND MANUFACTURING OF STEEL/ METAL PRODUCTS AT NARAINA INDUSTRIAL AREA IN NEW DELHI, INDIA

(*Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Swadesh Green Infra Limited CIN No.: U27100DL2015PLC278594 PAN No.: AAVCS5968H
2.	Address of the registered office	C-201, First Floor, Naraina Industrial Area, Phase-I, South West Delhi, New Delhi, Delhi, 110028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/ services	NIL (As per records available)
6.	Quantity and value of main products/ services sold in last financial year	INR 16733.58 Lakhs in F.Y. 2023-24 as per Audited Balance Sheet
7.	Number of employees/ workmen	No employees /workmen as on the date of CIRP
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be obtained by sending email at cirp.swadeshgreeninfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria can be viewed in the detailed Invitation of expression of interest, which can be obtained by sending email at cirp.swadeshgreeninfra@gmail.com
10.	Last date for receipt of expression of interest	27.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	06.11.2026
12.	Last date for submission of objections to provisional list	11.11.2026
13.	Date of issue of final list of prospective resolution applicants	21.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26.11.2026

15.	Last date for submission of resolution plans	26.12.2026
16.	Process email id to submit Expression of Interest	cirp.swadeshgreeninfra@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Corporate Debtor is a MSME UDYAM-DL-10-0006821

Niraj Kumar

Deemed Resolution Professional

For Swadesh Green Infra Limited (In CIRP)

IP Reg Number: IBBI/IPA-001/IP-P-02368/2021-2022/13586

AFA Valid upto 30.06.2027

Office: 205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, New Delhi-110028

Email: cirp.swadeshgreeninfra@gmail.com

M-9818727408

Date: 12.10.2026
Place: New Delhi

THROUGH REGD. AD/SPEED POST, AFFIXATION,DASTI, Newspaper Publication

Demand Notice

OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC No. 59/2025 **Dated : 19-08-2026**

In the matter of :

UNION BANK OF INDIA VS CYBER WEBTOWN PVT. LTD.

CD #1 Cyber Webtown Pvt. Ltd. And ors
101/102, DDA Shopping Centre, Vijay Mandal Enclave Sarvpriya Vihar, New Delhi-110016
CD #2 Sh. Rakesh Kumar Rai S/o Hari Naryan Rai
at 8/15, Sarvpriya Vihar, New Delhi-110016
Also at : C-54/1, Okhla Industrial Area, Phase II Delhi-110020
CD #3 Sh. Utkarsh Gupta at 8/15, Sarvpriya Vihar, New Delhi-110016
Also at : C-54/1, Okhla Industrial Area, Phase II Delhi-110020
CD #4 Smt. Parineeta Pauriayal W/o Sh. Madan Singh Pauriyal
8/15, Sarvpriya Vihar, New Delhi-110016
Also at : C-54/1, Okhla Industrial Area, Phase II Delhi-110020

This is to notify that a sum of **Rs.30,95,652.28/- (Rupees Thirty Lacs Ninety Five Thousand Six Hundred Fifty Two and Paise Twenty Eight only)** has become due from you as per the ibid Recovery Certificate drawn up in TA **no. 887/2022** by the Hon'ble Presiding Officer, Debt Recovery Tribunal-II Delhi. The applicant is entitled to recover the sum of **Rs.30,95,652.28/- (Rupees Thirty Lacs Ninety Five Thousand Six Hundred Fifty Two and Paise Twenty Eight only)** alongwith pendent-lite and future interest 13% p.a. simple w.e.f.09.08.2017 till realization with cost of Rs. 14,000/- from the CDs jointly and severally. The CDs are directed to pay the decretal amount to the CH bank failing which the same shall be recovered by sale of the **hypothecated Goods**

and in case of any shortfall, the same shall be recovered from the personal movable and immovable assets of the CDs jointly and severally.

The CDs are directed to pay the decretal amount to the CH Bank failing which the amount shall be recovered from their personal movable and immovable assets.

You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bank Act, 1993 and Rules thereunder.

You are, hereby ordered to appear before the undersigned on **27.11.2026 at 11.00 a.m.** for further proceedings.

In addition to the sum aforesaid, you will also be liable to pay:

1. Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.
2. All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
3. Meantime, the CDs are directed not to sell/transfer or create any third party interest in their personal properties.

(Archana Sehgal)
Recovery Officer-I
DRT-II, Delhi.

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. RAKESH KUMAR GOEL
(Personal Guarantor of H.Q Lamps Manufacturing Co Private Limited)

RELEVANT PARTICULARS

1.	Name of debtor/ personal guarantor	Mr. Rakesh Kumar Goel
2.	Name of the Corporate Debtor in which Guarantee is given	H.Q Lamps Manufacturing Co Private Limited
3.	Corporate Identification Number (CIN) of Corporate Debtor	U33100UP2014PTC066739
4.	Authority under which Corporate Debtor is incorporated/registered	ROC Uttar Pradesh II
5.	Registered Address of the Corporate Debtor	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Address of Personal Guarantor	173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, New Delhi-110092
7.	PAN of the Personal Guarantor	AAEPG7376H
8.	Details of the Order of commencement of insolvency in respect of Personal Guarantor	IA No. 50/2026 connected in CP (IB) No. 115/ALD/ 2025. Order dated 06.10.2026. (Order uploaded on the portal on 09.10.2026)
9.	Resolution Process Commencement Date in respect of Personal Guarantor	06.10.2026
10.	Particulars of the Resolution Professional with whom claims are to be registered	Satyendra Sharma Reg. no: IBBI/ IPA-002/ IP-N00737/ 2018-2019/ 12260 AFA Valid up to 31.12.2026
11.	Address & Email of the Resolution Professional as registered with the Board	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India, E-mail ID: satyendrasirp@gmail.com, rakeshkumargoelunderpgirp@gmail.com
12.	Address & Email to be used for correspondence with the Resolution Professional	Address: M-3, Block No 51, Anupam Plaza -II, First Floor, Above Axis Bank, Sanjay Place, Agra-282002, Uttar Pradesh, India, E-mail ID: satyendrasirp@gmail.com, rakeshkumargoelunderpgirp@gmail.com
13.	Relevant Forms in which claim to be filed available at	"Form B" under PG to CD Regulations Web Link: http://www.ibbi.gov.in/home/downloads
14.	Last date for submission of the Claims	01.11.2026

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench, Allahabad ("Hon'ble NCLT") vide order dated 06.10.2026 in IA No. 50/2026 connected in CP (IB) No. 115/ ALD/ 2025 has order commencement of Insolvency Resolution Process against Mr. Rakesh Kumar Goel (Personal Guarantor of H.Q Lamps Manufacturing Co Private Limited) under section 95 (1) read with section 100 of IBC, 2016.

The creditors of Mr. Rakesh Kumar Goel are hereby called upon to submit their claims with proof in Form B as provided in the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 (available on IBBI website at https://ibbi.gov.in/home/downloads) on or before 01.11.2026 to the Resolution Professional at the address mentioned against entry No. 12.

1. The creditors may submit their claims through electronic means or by hand or registered post or speed post or courier.
2. In addition to the claims referred to in sub-section (1), the creditor shall provide to the Resolution Professional, personal information and such particulars as mentioned in Form B (available on IBBI website at https://ibbi.gov.in/home/downloads)

Note: Submission of false or misleading claims with proofs shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy code, 2016 and any other applicable laws.

Sd/ Satyendra Sharma
Resolution Professional qua Rakesh Kumar Goel
In the matter of Personal Guarantor for
M/s H.Q Lamps Manufacturing Co Private Limited
Reg. no: IBBI/IPA-002/IP-N00737/2018-19/12260
AFA Valid up to 31.12.2026

Date: 10.10.2026
Place: Agra

FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR SWADESH GREEN INFRA LIMITED

TRADING AND MANUFACTURING OF STEEL/ METAL PRODUCTS AT NARAINA INDUSTRIAL AREA IN NEW DELHI, INDIA

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Swadesh Green Infra Limited** **CIN No. :** U27100DL2015PLC278594 **PAN No. :** AAVCS5968H
2.	Address of the registered office	C-201, First Floor, Naraina Industrial Area, Phase-I, South West Delhi, New Delhi, Delhi, 110028
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NIL
5.	Installed capacity of main products/services	NIL (As per records available)
6.	Quantity and value of main products/ services sold in last financial year	INR 16733.58 Lakhs in F.Y. 2023-24 as per Audited Balance Sheet
7.	Number of employees / workmen	No employees /workmen as on the date of CIRP
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be obtained by sending email at **cirp.swadeshgreeninfra@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria can be viewed in the detailed Invitation of expression of interest, which can be obtained by sending email at **cirp.swadeshgreeninfra@gmail.com**
10.	Last date for receipt of expression of interest	**27.10.2026**
11.	Date of issue of provisional list of prospective resolution applicants	**06.11.2026**
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13.	Date of issue of final list of prospective resolution applicants	**21.11.2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**26.11.2026**
15.	Last date for submission of resolution plans	**26.12.2026**
16.	Process email id to submit Expression of Interest	**cirp.swadeshgreeninfra@gmail.com**
17.	[Details of the corporate debtor's registration status as MSME.]	**Corporate Debtor is a MSME UDYAM-DL-10-0006821**

Sd/-
Niraj Kumar
Deemed Resolution Professional
For Swadesh Green Infra Limited (In CIRP)
IP Reg Number: IBBI/IPA-001/IP-P-02368/2021-2022/13586
AFA Valid upto 30.06.2027
Office: 205, Ansal Imperial Tower, C-Block Community Centre, Naraina Vihar, New Delhi-110028
Email: cirp.swadeshgreeninfra@gmail.com
M - 9818727408

Date : 12.10.2026
Place : New Delhi

"IMPORTANT"

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INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED

Regd Office: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai – 400021.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002

Whereas you the below mentioned Borrower's, Co-Borrowers, Guarantors and Mortgagors have availed loans from **MONEYBOXX FINANCE LIMITED,** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-Performing Asset, in the books of accounts maintained by Moneyboxx in accordance with Reserve Bank of India guidelines. Subsequently, the entire debt together with all underlying security, rights, title and interest therein have been assigned by Moneyboxx vide registered assignment agreement dated 02.09.2025 pursuant to Section 5 of SARFAESI Act, 2002 in favour of Invent Assets Securitisation & Reconstruction Pvt. Ltd. acting in capacity as a trustee of Invent/2526/MFL/P33 Trust ("Invent"). Invent being the secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 3 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No. (1)	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor (2)	Loan Account No. & Loan Amount (3)	Details of the Security to be enforced (4)	Date of NPA & Demand Notice date (5)	Amount Due in Rs. / as on (6)
1.	**1. SAJID C/O ASGAR ALI (Borrower) 2. TAJRIN (Co-Borrower)**	**1660005271 & Rs. 6,00,000/-**	PART OF KHASRA NO. 946K, A RESIDENTIAL PROPERTY SITUATED AT GRAM BARODA SIHAN'I PARGANA HAPUR TEHSIL DHAULANA DISTRICT HAPUR UTTAR PRADESH, 245101 **TOTAL AREA = LAND** 672 SQ FT, CONSTRUCVVION 554 SQ FT., **BOUNDARIES - NORTH:** 42' THEN HOUSE OF OTHER, **SOUTH:** 42' THEN SOME PART OF HOUSE OF ARMAN AND REST PART 10' WIDE ROAD, **EAST:** 16' THEN HOUSE OF SHAMSHAD RANA, **WEST:** 16' THEN HOUSE OF MANBRI	**04-08-2024 & 01-09-2026**	**Rs. 9,70,327.09/-** (Rupee Nine Lakh Seventy Thousand Three Hundred Twenty Seven Rupees And Nine Paisa Only) as on 24-08-2026

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Invent shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No. 4. Please note that this publication is made without prejudice to such rights and remedies as are available to Invent against the Borrower's/Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor. Further, as per Section 13(8) of SARFAESI Act, 2002, you can pay the entire amount of outstanding dues together with all costs, charges, expenses incurred by Invent only till the date of publication of the notice of sale of Secured Asset. Failure to do so, you would not be entitled to redeem the Secured Asset thereafter.

Place: HAPUR Sd/- Authorised Officer,
Date: 12.10.2026 **INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED**

TATA

TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, B-36, 1St & 2Nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)

E-Auction Notice of 30 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold **on 17-11-2026 on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis"** for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at 2.00 P.M. on the said **17-11-2026.** The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **16-11-2026** till 5.00 PM at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED,** B-36, 1St & 2Nd Floor, Lajpat Nagar - Part 2, Above Hdfc Bank, New Delhi 110024.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below ;

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s) Legal Heir(s)/ Legal Representative/ Guarantor(s)	Date of Demand Notice	Reserve Price / Earnest Money Deposit (EMD): - / Type of possession:	Outstanding as on
1	TCHHF0703000 100243065	**Mr. Salaudeen S/o Mr. Jamir Hasan Mr. Karun S/o Jamir Hasan Mrs. Farmana, Mrs. Sarvari Khatoon W/o Mr. Jamir Hasan**	Rs. 48,74,975/- 09-09-2024	**Rs.92,21,300/-** **Earnest Money Deposit (EMD): - Rs. 9,22,130/-** **Type of possession: - Physical**	Rs. 6526556/- 28-09-2026

Description of the Immovable Property : All that piece and parcel of the

1. Residential Plot, Admeasuring 26.33 Sq. Yds. i.e. 22.02 Sq. Mtrs. (Sides - East 24 Ft. 4 Inch, West: 23 Ft. 2 Inch, North: 10 Ft, South: 10 Ft.), Comprised in Khasra No. 1475, Situated at Village Jadoda, Ward/Pargana Muzaffarnagar, Tehsil & District Muzaffarnagar (Uttar Pradesh), along with all common amenities under Sale Deed bearing Registration No. 2877 Dated 26/04/2017. **Boundaries: East –** Property of Seller, **West –** Meerut Road (NH-58) , **North –** Plot of Charan Singh, **South –** Other's Property.

2. Residential Plot, Admeasuring 71.47 Sq. Yds. i.e. 59.76 Sq. Mtrs. (Sides - East 23 Ft. 2 Inch, West: 20 Ft. 4.50 Inch, North: 21 Ft. 1 Inch, South: 32 Ft.), Comprised in Khasra No. 1475, Situated at Village Jadoda, Ward/Pargana Muzaffarnagar, Tehsil & District Muzaffarnagar (Uttar Pradesh), along with all common amenities under Sale Deed bearing Registration No. 3338 Dated 15/05/2017. **Boundaries : East –** Other's Property, **West –** Rasta 7.5 Ft. Wide, **North –** Plot Charan Singh , **South –** Other's Property.

Disclosure ; Securitisation Application filed by the Borrower against TCHFL (SA/182/2026) is pending before DRT Dehradun, No stay order is passed against TCHFL in the said case.

Note :- The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation, Dispute if any.

At the Auction, the public generally is invited to submit their bid(s) personally. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immovable Property sold.

The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions:

NOTE: The E-auction of the properties will take place through portal http://bankauctions.in/ on 17-11-2026 between 2.00 PM to 3.00 PM with limited extension of 5 minutes each.

Terms and Condition:

1. The particulars specified in the Schedule herein below have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this proclamation. In the event of any dispute arising as to the amount bid, or as to the bidder, the Immovable Property shall at once again be put up to auction subject to the discretion of the Authorised Officer. **2.** The Immovable Property shall not be sold below the Reserve Price. **3.** Bid Increment Amount will be: Rs.10,000/- (Rupees Ten Thousand Only). **4.** All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL HOUSING FINANCE LTD." Payable at Branch address. The Demand Drafts will be returned to the unsuccessful bidders after auction. For payment of EMD through NEFT/RTGS/IMPS, kindly contact Authorised Officer. **5.** The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be in the discretion of the Authorised Officer to decline acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. **6.** For reasons recorded, it shall be in the discretion of the Authorised Officer to adjourn/discontinue the sale. **7.** Inspection of the Immovable Property can be done on 05-11-2026 between 11 AM to 5.00 PM. with prior appointment. **8.** The person declared as a successful bidder shall, immediately after such declaration, deposit twenty-five per cent of the amount of purchase money/bid which would include EMD amount to the Authorised Officer within 24Hrs and in default of such deposit, the property shall forthwith be put to fresh auction/Sale by private treaty.

9. In case the initial deposit is made as above, the balance amount of the purchase money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. **10.** In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/Sale by private treaty. The deposit including EMD shall stand forfeited by TATA CAPITAL HOUSING FINANCE LTD and the defaulting purchaser shall lose all claims to the property. **11.** Details of any encumbrances, Litigations known to the TATA CAPITAL HOUSING FINANCE LTD, to which the property is liable: as per table above. The Intending Bidder is advised to make their own independent inquiries regarding encumbrances on the property including statutory liabilities arears of property tax, electricity etc. before submitting the bid. **12.** For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s. 4Closure, Block No.605 A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad – 500038 Email : info@bankauctions.in or Manish Bansal, Email id Manish.Bansal@tatacapital.com Authorised Officer Mobile No 8588983696. Please send your query on WhatsApp Number – 9999078669. **13.** TDS of 1% will be applicable and payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by highest bidder in the PAN of the owner/ borrower(s) and the copy of the challan shall be submitted to our company. **14.** Please refer to the below link provided in secured creditor's website www. https://surl.li/diylxm for the above details. **15.** Kindly also visit the link: https://www.tatacapital.com/property-disposal.html

Please Note - TCHFL has not engaged any broker/agent apart from the mentioned auctioning partner for sale/auction of this property. Interested parties should only contact the undersigned or the Authorised officer for all queries and enquiry in this matter.

Place:- Delhi & UP **Sd/- Authorized Officer**
Date :- 12-10-2026 **Tata Capital Housing Finance Ltd.**

CAPRI GLOBAL HOUSING FINANCE LIMITED

CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013 , **Circle Office :-** 9B, 2nd Floor, Pusa Road, New Delhi–110060

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeemthe secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. **53300001111869 of our Noida Branch)** **Late Bhupendra Kumar (Through His Legal Heirs)** (Borrower) **Mamta** (Co-Borrower)	All That Piece And Parcel Of Property Having Land And Building Bearing: Residential House Situated In The Village Of Imilia, Pargana Baran Tehsil & District Bulandshahr, Uttar Pradesh - 203001 And The Area Measuring 85.18 Sq.Yards., (I.E. 71.27 Sq. Mtrs.,) Boundaries Of Property:- North - House Of Ajay South - House Of Nitesh East - Rasta 16 Ft., West - House Of Adil	**15-07-2026 Rs. 2,87,773/-**	**07.10.2026**

Place : Bulandshahr (Uttar Pradesh) **Sd/- (Authorised Officer)**
Date : 12-10-2026 **For Capri Global Housing Finance Limited (CGHFL)**

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED

Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015. E-mail : auction@hindujahousingfinance.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A [See proviso to rule 8 (6)]

CONTACT NOS: RLM - BRAJESH AWASTHI 99183 01885; **RRM - HARISH YADAV** 70604 11785; **ZRM - RAKESH GUPTA** 98739 25255

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600 015 and one of its Branch Offices at HP/49, 1st Floor, Near Balaji Dairy, Hasanpur Chungi, Saharanpur – 247001 & 3rd Floor, R.S Tower, Mangal Pandey Nagar, Near CCS University, Meerut-250004, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com andhttps://www.bankeauctions.com/.

INSPECTION DATE : 13.11.2026 – 14.11.2026 1100 hrs -1400hrs | EMD LAST DATE : 16.11.2026 till 5 pm. | E-AUCTION DATE : 17.11.2026 1100 hrs-1300 hrs. | BID INCREASE AMOUNT RS. 10,000/-

	Loan Account Number And Name of Borrower(s) /Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount along with further overdue charges and additional interest / Total Outstanding as On Date	Date of SYMBOLIC Possession:	Reserve Price / Earnest Money Deposit EMD
1	UP/KNP/MRUT/A0 00001137. 1 Mrs. BINESH DEVI (BORROWER) 2. Mr. KIRANPAL SINGH (CO-BORROWER)	30/05/2026 Rs. 908886.00/- O.S. 908886.00/- As On Date 24.05.2026	27.08.2026	R.P.: Rs. 2015105/- EMD: Rs. 2,01,515/-
	DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET: Nagar Palika Number - 1296, Khasra no. - 1453, Area 63.98 Sq. M, Mohalla - Ramlila Tilla, vill - sahabuddinpur, Pargana,Tehsil & District - Muzaffarnagar, Uttar Pradesh, 250102. Boundaries NORTH : House of Smt. Laxmi SOUTH : House of Rishipal EAST : Road 12 ft.			
2	DL/SHR/SHRP/A000001009. 1 Mr. NAFEES N (BORROWER) 2. Mrs. RUBINA R (CO-BORROWER)	30/06/2026 Rs. 524528.00/- O.S. Rs. 524528.00/- As On Date 15.06.2026	22.09.2026	R.P.: Rs. 982398/- EMD: Rs. 98,240/-
	DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET: A Residential Plot bearing Khasra No - 845, Area Admeasuring 42 sq.mtr , Vill - Nakur Bahar hadood, Tehsil - Nakur, Dist - Saharanpur, Uttar Pradesh - 247342. Boundaries NORTH : Raad 12 ft wide SOUTH : Land of Seller EAST : Plot of Omveer WEST : Plot of Seller			
3	UP/KNP/MRUT/A000001434. 1 Mr. Rohit (BORROWER) 2. Mr. Jeet Singh (CO-BORROWER)	30/05/2026 Rs. 681687.00/- O.S. Rs. 681687.00/- As On Date 24.05.2026	27.08.2026	R.P.: Rs. 1993360/- EMD: Rs. 1,99,340/-
	DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET: A Residential House measuring Area 75.25 Sq. M, Khasra no 23, Abadi, village - Shekhpura, Pargana & Tehsil - Khatauli, District - Muzaffarnagar, Uttar Pradesh, 251201. Boundaries NORTH : Road 15 ft. SOUTH : Talab EAST : Plot of Rajveer Singh WEST : Plot of Gyan Singh			
4	DL/SHR/SHRP/A000001239. 1 Mr. SURAJ PAL (BORROWER) 2. Mrs. RAJBIRI R (CO-BORROWER)	30/06/2026 Rs. 2063411.00/- O.S. Rs. 2063411.00/- As On Date 13.06.2026	22.09.2026	R.P.: Rs. 3470785/- EMD: Rs. 3,47,080/-
	DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET: A Residential Plot No. - 33 bearing Khesra No.- 1536, Area Admeasuring 167.22 sq. mtr, Gram - Shekpura kadeem, dar abadi Krishnapuram colony, Tehsil & District - Saharanpur, Uttar Pradesh, 247001. Boundaries NORTH : Road 20 ft wide SOUTH : Plot No. 24 Gupta Ji EAST : Plot No. 34 Satender Kumar WEST : House of Pritam Singh			
5	UP/KNP/MRUT/A000000289. 1 Mr. VIJAY SHARMA (BORROWER) 2. Mr. REETA REETA (CO-BORROWER)	30/05/2026 Rs. 554529.00/- O.S. Rs. 554529.00/- As On Date 24.05.2026	27.08.2026	R.P.: Rs. 2249215/- EMD: Rs. 2,24,925/-
	DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET: A Residential Plot Measuring area 103.26 Sq. M. , Minjumla Khasra no. 957, village - Rampur, Pargana, Tehsil & District - Muzaffarnagar, Uttar Pradesh, India – 251001 Boundaries NORTH : Road 19 ft. SOUTH : Plot of Deegar EAST : Plot of Deegar WEST : Plot of Sharma Ji			

Mode Of Payment :-All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Meerut/Saharanpur, U.P

Special Instructions/Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

TERMS & CONDITIONS OF ONLINE E- AUCTION SALE: - 1. The Property is being sold on "As is Where is", "As is What is", "Whatever there is" and Without Recourse" basis. As such sale is without any kind of warranties & indemnities. 2. Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extant & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh Kumar, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number:-7291981124/1125/1126). 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankeauctions.com/ and auction@hindujahousingfinance.com well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of " Hinduja Housing Finance Limited. 9. The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankeauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office HP/49, 1st Floor, Near Balaji Dairy, Hasanpur Chungi, Saharanpur – 247001 or 3rd Floor, R.S Tower, Mangal Pandey Nagar, Near CCS University, Meerut-250004 as per property location. 10. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale in the Loan Account Number (as mentioned above) for the property (as mentioned above). 11. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT LTD to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in Eauction Sale Notice. 12. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e- auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 13. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 14. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id parmod.chand@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 15. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property. 16. In case of default in payment of above stipulated amounts by the success

सार्वजनिक सूचना

(दिवालियापन एवं शोधन अक्षमता बोर्ड संहिता, 2016 की धारा 102(1) & (2) के अंतर्गत)

श्री राकेश कुमार गोयल (एचक्यू लेम्प्स मैन्युफैक्चरिंग कंपनी प्राइवेट लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	देनदार/व्यक्तिगत गारंटर का नाम	श्री राकेश कुमार गोयल
2.	कॉरपोरेट देनदार का नाम, जिसमें गारंटी दी गई है	एच.क्यू. लैम्प्स मैन्युफैक्चरिंग कंपनी प्राइवेट लिमिटेड
3.	कॉरपोरेट देनदार की कॉरपोरेट पहचान संख्या (सीआईएन)	U33100UP2014PTC066739
4.	वह प्राधिकरण जिसके अंतर्गत कॉरपोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार कम्पनीज, उत्तर प्रदेश–।।
5.	कॉरपोरेट देनदार का पंजीकृत पता	यूनिट नंबर 2601, गोल्फ टावर, वेव वन, सेक्टर–18 नोएडा, नोएडा सेक्टर 18, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
6.	व्यक्तिगत गारंटर का पता	173, न्यू राजधानी एन्क्लेव, स्नेह इंटरनेशनल स्कूल, विकास मार्ग, पूर्वी दिल्ली, नई दिल्ली–110092
7.	व्यक्तिगत गारंटर का पैन	AAEPG7376H
8.	व्यक्तिगत गारंटर के संबंध में दिवाला प्रक्रिया प्रारंभ करने के आदेश का विवरण	सीपी (आईबी) नं. 60/एनसी/2026 से जुड़ा आईए नं. 115/2025 आदेश की तिथि 06.10.2026 (आदेश 09.10.2026 को पोर्टल पर अपलोड किया गया)
9.	व्यक्तिगत गारंटर के संबंध में समाधान प्रक्रिया प्रारंभ होने की तिथि	06.10.2026
10.	वह समाधान पेशेवर, जिसका विवरण दावों के पंजीकरण हेतु है	सत्येंद्र शर्मा रजि. नं. IBBI/ IPA-002/ IP-N00737/ 2018-2019/ 12260 एएफए वैधता 31.12.2026 तक
11.	बोर्ड के पास पंजीकृत समाधान पेशेवर का पता एवं ई–मेल	पता: एम–3, ब्लॉक नंबर 61, अनुपम प्लाजा–।।, प्रथम तल, एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा–282002, उत्तर प्रदेश, भारत, ई–मेल आईडी: satyendrasirp@gmail.com, rakeshkumargoelunderpgirp@gmail.com
12.	समाधान पेशेवर के साथ पत्राचार हेतु उपयोग किया जाने वाला पता एवं ई–मेल	पता: एम–3, ब्लॉक नंबर 61, अनुपम प्लाजा–।।, प्रथम तल, एक्सिस बैंक के ऊपर, संजय प्लेस, आगरा–282002, उत्तर प्रदेश, भारत, ई–मेल आईडी: satyendrasirp@gmail.com, rakeshkumargoelunderpgirp@gmail.com
13.	प्रासंगिक प्रपत्र, जिनमें दावा दाखिल किया जाना है, वहाँ उपलब्ध हैं	पीजी से सीडी विनियमों के अंतर्गत "फॉर्म बी" वेब लिंक http://www.ibbi.gov.in/home/downloads
14.	दावे प्रस्तुत करने की अंतिम तिथि	01.11.2026

एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, इलाहाबाद पीठ, इलाहाबाद ("माननीय एनसीएलटी") ने सीपी (आईबी) नं. 60/एनसी/2026 से जुड़ा आईए नं. 115/2025 में दिनांक 06.10.2026 के आदेश द्वारा, आईबीबी, 2016 की धारा 95(1) की धारा 100 के साथ पठित करने के अंतर्गत, श्री राकेश कुमार गोयल (एचक्यू लैम्प्स मैन्युफैक्चरिंग कंपनी प्राइवेट लिमिटेड के व्यक्तिगत गारंटर) के विरुद्ध दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

श्री राकेश कुमार गोयल के लेनदारों से एतद्द्वारा आह्वान किया जाता है कि वे भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉरपोरेट देनदारों के व्यक्तिगत गारंटरों हेतु दिवाला समाधान प्रक्रिया) विनियम, 2019 में यथा उपबंधित प्रपत्र बी में प्रमाण सहित अपने दावे, दिनांक 01.11.2026 को या उससे पूर्व, क्रम संख्या 12 के समक्ष उल्लिखित पते पर समाधान पेशेवर को प्रस्तुत करें। उक्त प्रपत्र की आईबीबीआई की वेबसाइट https://ibbi.gov.in/home/downloads पर उपलब्ध है।

1. लेनदार अपने दावे इलेक्ट्रॉनिक माध्यम से अथवा व्यक्तिगत रूप से प्रस्तुत कर सकते हैं या पंजीकृत डाक अथवा स्पीड पोस्ट अथवा कूरियर द्वारा भेज सकते हैं।

2. उपधारा (1) में निर्दिष्ट दावों के अतिरिक्त, लेनदार समाधान पेशेवर को व्यक्तिगत जानकारी तथा प्रपत्र बी में उल्लिखित ऐसे विवरण भी उपलब्ध कराएगा। उक्त प्रपत्र की आईबीबीआई की वेबसाइट https://ibbi.gov.in/home/downloads पर उपलब्ध है।

नोट: प्रमाणों सहित झूठे या भ्रामक दावे प्रस्तुत करने पर दिवाला और शोधन अक्षमता संहिता, 2016 तथा अन्य लागू कानूनों के प्रावधानों के अनुसार दंड अथवा कारावास का प्रावधान लागू होगा।

हस्ताक्षरित/- सत्येंद्र शर्मा,
समाधान पेशेवर
राकेश कुमार गोयल
मैसर्स एच.क्यू. लैम्प्स मैन्युफैक्चरिंग कंपनी प्राइवेट लिमिटेड हेतु व्यक्तिगत गारंटर के मामले में
पंजीकरण संख्या: IBBI/IPA-002/IP-N00737/2018-19/12260
एएफए वैधता 31.12.2026 तक

दिनांक: 10.10.2026
स्थान: आगरा

रजिस्टर्ड एडी./स्पीड पोस्ट, चस्पा करके, दस्ती (हाथों–हाथ) द्वारा, अखबार में प्रकाशन

मांग सूचना (डिमांड नोटिस)

कार्यालय:वसूली अधिकारी–I ऋण वसूली अधिकरण–II, दिल्ली

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली–110001

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत नोटिस।

आरसी नं. 59/2025 **दिनांक: 19.08.2026**

निम्नलिखित के मामला में :

यूनियन बैंक ऑफ़ इंडिया बनाम **साइबर वेबटाउन प्राइवेट लिमिटेड**

प्रति:

सीडी #1 साइबर वेबटाउन प्राइवेट लिमिटेड और अन्य
101/102, डीडीए शॉपिंग सेंटर, विजय मंडल एन्क्लेव सर्वप्रिय विहार, नई दिल्ली–110016

सीडी # 2 श्री राकेश कुमार राय, पुत्र श्री हरि नारायण राय
पता: 8/15, सर्वप्रिय विहार, नई दिल्ली–110016
अन्य पता: सी–54/1, ओखला इंडस्ट्रियल एरिया, फेज II दिल्ली–110020

सीडी # 3 श्री उत्कर्ष गुप्ता, पता: 8/15, सर्वप्रिय विहार, नई दिल्ली–110016
अन्य पता: सी–54/1, ओखला इंडस्ट्रियल एरिया, फेज II दिल्ली–110020

सीडी # 4 श्रीमती परिणीता पौर्याल, पत्नी श्री मदन सिंह पौर्याल
8/15, सर्वप्रिय विहार, नई दिल्ली–110016
अन्य पता: सी–54/1, ओखला इंडस्ट्रियल एरिया, फेज II दिल्ली–110020

यह सूचित किया जाता है कि माननीय पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण–II दिल्ली द्वारा टीए.क्रं. 887/2022 में तैयार किए गए उक्त आईबीआईडी रिकवरी सर्टिफिकेट के अनुसार आपको **रु. 30,95,652.28/– (तीस लाख पचानवे हज़ार छह सौ बावन रुपये और अट्ठाइस पैसे)** की राशि का भुगतान करना होगा। आवेदक, सीडी (देनदारों) से संयुक्त और अलग–अलग रूप से **रु.30,95,652.28 (तीस लाख पचानवे हज़ार छह सौ बावन रुपये और अट्ठाईस पैसे)** इसके साथ ही, 09.08.2017 से वसूली की तारीख तक 13% सालाना की दर से साधारण ब्याज (मुकदमे के दौरान का और भविष्य का ब्याज) की राशि वसूलने का हकदार है और **रु.14,000** का खर्च भी वसूला जाएगा। सीडी को आदेश दिया जाता है कि वे सीएच बैंक को तय की गई राशि का भुगतान करें; ऐसा न करने पर, गिरवी रखे गए सामान को बेचकर यह राशि वसूल की जाएगी और अगर कोई कमी रह जाती है, तो वह राशि सीडी की निजी चल और अचल संपत्तियों से संयुक्त और अलग–अलग रूप से वसूल की जाएगी। सीडी को आदेश दिया जाता है कि वे सीएच बैंक को तय की गई राशि का भुगतान करें; ऐसा न करने पर, यह राशि उनकी निजी चल और अचल संपत्तियों से वसूल की जाएगी।

आपको नोटिस प्राप्त होने के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करने का निर्देश दिया जाता है, अन्यथा ऋण वसूली और दिवालियापन अधिनियम, 1993 और उसके तहत नियमों के अनुसार वसूली की जाएगी।

आपको आगे की कार्यवाही के लिए 27.11.2026 को सुबह 11.00 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

उपरोक्त राशि के अतिरिक्त, आप निम्नलिखित के भुगतान के लिए भी उत्तरदायी होंगे:

1. प्रमाणपत्र/निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय ब्याज।
2. इस नोटिस और वारंट की सेवा और अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाहियों के संबंध में किए गए सभी लागत, शुल्क और व्यय।
3. इस बीच, सीडी को उनकी निजी संपत्तियों को बेचने/स्थानांतरित करने या उनमें कोई तीसरा हिस्सा न बनाने का निर्देश दिया गया है।

(अर्चना सहगल)
वसूली अधिकारी–I,
डीआरटी–II, दिल्ली

फॉर्म जी

स्वदेश ग्रीन इन्फ्रा लिमिटेड के लिए

रुचि की अभिव्यक्ति हेतु आमंत्रण

भारत के नई दिल्ली स्थित नारायणा औद्योगिक क्षेत्र में स्टील/ धातु उत्पादों का व्यापार और विनिर्माण

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36।(1) के अंतर्गत)

प्रासंगिक विवरण

1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी नंबर सहित	**स्वदेश ग्रीन इन्फ्रा लिमिटेड** सीआईएन: U27100DL2015PLC278594 पैन: : AAVCS5968H
2	पंजीकृत कार्यालय का पता	सी–201, पहली मंजिल, नारायणा इंडस्ट्रियल एरिया, फेज– I, साउथ वेस्ट दिल्ली, नई दिल्ली, दिल्ली, 110028
3	यूआरएल का वेबसाइट	उपलब्ध नहीं
4	उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं	शून्य
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	शून्य (उपलब्ध अभिलेखों के अनुसार)
6	पिछले वित्त वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्तीय वर्ष 2023–24 में लेखापरीक्षित बैलेंस शीट के अनुसार भा.रूप्यें मे 16733.58 लाख
7	कर्मचारियों/कर्मचारियों की संख्या	CIRP की तारीख पर कोई कर्मचारी/कामगार नहीं
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध हैं:	अधिक जानकारी cirp.swadeshgreeninfra@gmail.com पर ईमेल भेजकर प्राप्त की जा सकती है
9	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध है:	योग्यता के मानदंड रुचि की अभिव्यक्ति के विस्तृत आमंत्रण में देखे जा सकते हैं, जिसे cirp.swadeshgreeninfra@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10	अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	27–10–2026
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	06–11–2026
12	अनंतिम सूची पर आपत्तियां प्रस्तुत करने का अंतिम डेटा	11–11–2026
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	21–11–2026
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	26–11–2026
15	समाधान योजनाओं को प्रस्तुत करने की अंतिम तिथि	26–12–2026
16	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रक्रिया ईमेल आईडी	cirp.swadeshgreeninfra@gmail.com
17	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	कॉर्पोरेट ऋणी एक एमएसएमई है UDYAM-DL-10-0006821

हस्ताक्षरित/–
निरज कुमार
नामित समाधान पेशेवर
स्वदेश ग्रीन इन्फ्रा लिमिटेड की ओर से (सीआईआरपी के अंतर्गत)
आईपी पंजीकरण संख्या: IBBI/IPA-001/IP-P-02368/2021-2022/13586
एएफए की वैधता 30.06.2027 तक
कार्यालय: 205, अंसल इम्पीरियल टॉवर, सी–ब्लॉक कम्युनिटी सेंटर, नरैना विहार, नई दिल्ली–110028
ईमेल: cirp.swadeshgreeninfra@gmail.com
मो–9818727408

दिनांक : 12.10.2026
स्थान: नई दिल्ली,

कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने, एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड आर्सिल–ट्रस्ट–2026–15("आर्सिल") के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित (प्रवर्तन) अधिनियम, 2002 (2002 का 54) ("उक्त अधिनियम") के अधीन और धारा 13(12) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार, गारंटरों तथा बंधकदाताओं से बकाया राशि का भुगतान करने की मांग की गई थी, जिसका ब्योरा नीचे तालिका में दिया गया है।

कर्जदार/गारंटर/बंधकदाता उक्त राशियां चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार/गारंटर/बंधकदाता तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने आर्सिल के प्राधिकृत अधिकारी के रूप में यहां नीचे वर्णित अचल सम्पत्ति का कब्जा उक्त नियामावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित तिथि को "जैसी है जहां है एवं जो भी है वहां है आधार" पर ले लिया है।

कर्जदार तथा गारंटरों का नाम	मांग सूचना तिथि और राशि	सम्पत्ति का वर्णन	कब्जा की तिथि
श्री विद्या राम शर्मा, विद्या राम शर्मा रेंटल श्रीमती मिथलेश शर्मा (प्रॉस्पेक्ट नं. 982052, IL10234398)	13/01/2026, 982052 का मूल्य रू. 87347.92 (रुपये सतासी हजार तीन सौ सैंतालीस और पैसे बानवे केवल) और IL10234398 का मूल्य रू. 3052657.11 (रुपये तीस लाख बावन हजार छह सौ सत्तावन रुपये और ग्यारह पैसे केवल) है।	संपत्ति के सभी अंश एवं खंड : मकान नंबर 303, खसरा नंबर –615, ग्राम–चौड़ा सादतपुर, नोएडा सेक्टर–22, नोएडा, गौतम बुद्ध नोएडा नगर, उत्तर प्रदेश, भारत, 201301 एरिया माप (वर्ग फीट में): प्रॉपर्टी टाइप: लैंड एरिया, बिल्ट–अप एरिया प्रॉपर्टी एरिया: 1629.00, 2933.00	07–10–2026
श्री मुकेश कुमार त्यागी श्री आकाश सिंह त्यागी श्रीमती उषा त्यागी (प्रॉस्पेक्ट नंबर 800972)	05–01–2026, रु. 996236.69/– (रू. नौ लाख छियानवे हजार दो सौ छत्तीस और उनहत्तर पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : यूजीएफ–1, आरएचएस फ्रंट साइड प्लॉट प्लॉट नंबर–सी –48, खसरा नंबर – 151बी साई उपवन गांव – यूसुफपुर चकसाबेरी परगना, तहसील – दादरी, गौतम बुद्ध नगर, उप, गौतम बुद्ध नगर, उत्तर प्रदेश, भारत 201308 क्षेत्र माप (वर्ग फीट में): संपत्ति का प्रकार: कारपेट एरिया, सुपर बिल्ट अप एरिया संपत्ति क्षेत्र: 383.00, 450.00	07–10–2026
श्रीमती कीर्ति वर्मा श्री शिव राम वर्मा श्रीमती मधु वर्मा (प्रॉस्पेक्ट नं. IL10084440)	02–01–2026, रु. 1858139.79/– (रूपये अठारह लाख अट्ठावन हजार एक सौ उनतालीस और उनहत्तर पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : फ्लैट नंबर–यूजीएफ–1 फ्रंट एलएचएस प्लॉट नंबर–384 ब्लॉक –डी इंद्रप्रस्थ योजना हदबस्त ग्राम लोनी गाजियाबाद– 201102 एरिया माप (वर्ग फीट में): प्रॉपर्टी टाइप: बिक्री योग्य एरिया, कारपेट एरिया प्रॉपर्टी एरिया: 643.00, 524.00	07–10–2026
श्रीमती सविता वर्मा श्री राज कुमार धनखड़ (प्रॉस्पेक्ट नंबर 925464)	05–01–2026, रु. 2989812.65/– (रुपये उनतीस लाख नवासी हजार आठ सौ बारह और पैंसठ पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : अपार्टमेंट नंबर–ए–1104, बिल्डिंग नंबर–ए, 11वां तल, स्प्रिंगव्यू हाइट्स, क्रीसेंट पार्क, एनएच–24, गाजियाबाद, उत्तर प्रदेश, भारत 201301 एरिया (वर्ग फीट में): प्रॉपर्टी टाइप: कारपेट एरिया, सुपर बिल्ट–अप एरिया प्रॉपर्टी एरियाः 1067.00, 1423.00	07–10–2026
श्रीमती बॉबी श्रीमती आदेश चौहान (प्रॉस्पेक्ट नं. 925025, 865435)	13/01/2026, 925025 का मूल्य रू. 149963.25 (रुपये केवल एक लाख उन्चास हजार नौ सौ तिरेसठ और पच्चीस पैसे) और 865435 का मूल्य रू. 2378647.30 (रुपये केवल तेईस लाख अठहत्तर हजार छह सौ सैंतालीस और तीस पैसे) है।	संपत्ति के सभी अंश एवं खंड : प्लॉट नंबर ए–62, फ्लैट नंबर एसएफ–2, द्वितीय तल, लेफ्ट हैंड साइड, बैक साइड, श्याम पार्क, एक्सटेंशन साहिबाबाद, गाजियाबाद, उत्तर प्रदेश 201005 क्षेत्रफल परिमाप (वर्ग फीट में): प्रॉपर्टी टाइप: बिल्ट–अप एरिया प्रॉपर्टी एरियाः 498	07–10–2026
श्री मनोज कुमार, प्रकाश कम्युनिकेशन श्रीमती रचना (प्रॉस्पेक्ट नंबर IL10202022)	05–01–2026, रु. 1720621.81/– (रू. सत्रह लाख बीस हजार छह सौ इक्कीस और इक्यासी पैसे मात्र)	संपत्ति के सभी अंश एवं खंड :यूनिट नं 3जी–0303, फ्लैट नं 0303, तृतीय तल, टावर 3जी, निलय ग्रीन्स, एनएच–58, राजनगर एक्सटेंशन, गाजियाबाद, उप्र– 201003, माप (वर्ग फीट में): संपत्ति का प्रकार: बिक्री योग्य क्षेत्रफल, कालीन क्षेत्रफल संपत्ति का क्षेत्रफल: 629.00, 503.00	07–10–2026
श्री रवि कुमार श्री कालीचरण श्रीमती रीना देवी (प्रॉस्पेक्ट नंबर IL10543616)	06–01–2026, रु. 946042.17/– (रू. नौ लाख छियालीस हजार बयालीस और सत्रह पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : संपत्ति खाता नंबर 632, खसरा नंबर 2149, जो मौजस भीमावाला, परगना पछवादून, विकासनगर, देहरादून, उत्तराखंड 248007 में स्थित है। एरिया (वर्ग फीट में): प्रॉपर्टी टाइप: एरिया–मापन प्रॉपर्टी एरियाः 570	07–10–2026
श्री कुशल पाल सिंह श्रीमती उर्मिला देवी (प्रॉस्पेक्ट नंबर IL10222409)	05–01–2026, रु. 2707287.74/– (रूपये सत्ताईस लाख सात हजार दो सौ सतासी और चौहत्तर पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : संपत्ति खाता नंबर 783, खसरा नंबर –3189, जो मौजा– एतान बाग, देहरादून, उत्तराखंड 248142 में स्थित है। एरिया (वर्ग फीट में): प्रॉपर्टी टाइप: लैंड एरिया, कारपेट एरिया प्रॉपर्टी एरियाः 1450.00, 1015.00	07–10–2026
श्री पवन कृष्ण ट्रेडर्स श्री अजब सिंह श्रीमती बिरमा देवी श्रीमती ममता देवी (प्रॉस्पेक्ट नंबर 948376, 949611)	13–01–2026, 948376 का मूल्य रू. 2137867.92/– (रुपये केवल इक्कीस लाख सैंतीस हजार आठ सौ सड़सठ और बानवे पैसे) और 949611 का मूल्य रू. 98133.97 (रुपये अट्ठानवे हजार एक सौ तैंतीस और सत्तानवे पैसे मात्र) है	संपत्ति के सभी अंश एवं खंड : मकान नंबर–21, खसरा नंबर–916, एरिया 288 वर्ग गज, छपरौला, दादरी, गौतम बुद्ध नगर, यूपी 201009 एरिया (वर्ग फीट में): प्रॉपर्टी टाइप: लैंड एरिया, बिल्ट–अप एरिया प्रॉपर्टी एरियाः 2592.00, 1944.00	06–10–2026
श्री अनिल कुमार श्री अशोक नगर श्रीमती निशा जय दादी सत्ती वेस्ट पेपर (प्रॉस्पेक्ट नंबर IL10708948)	06–01–2026, रु. 1434339.8/– (रुपये चौदह लाख चौंतीस हजार तीन सौ उन्तालीस और अस्सी पैसे मात्र)	संपत्ति के सभी अंश एवं खंड : फ्लैट/प्लॉट नंबर 1230 टीएफ, एरिया 40 वर्ग मीटर, ब्लॉक ए, सेक्टर एमयू–।।, ग्रेटर नोएडा, जिला गौतम बुद्ध नगर, उत्तर प्रदेश 201306 एरिया माप (वर्ग फीट में): प्रॉपर्टी टाइप: एरिया नाप प्रॉपर्टी एरियाः 430	06–10–2026

कर्जदार/गारंटर/बंधकदाता को विशेष रूप से और आम जनता को यह चेतावनी दी जाती है कि आर्सिल के पास ऊपर बताई गई अचल सम्पत्ति का कानूनी कब्ज़ा है और सरफासी एक्ट, 2002 की धारा 13(13) के तहत, कर्जदार/गारंटर/बंधकदाता या कोई भी व्यक्ति, इस नोटिस के मिलने के बाद, आर्सिल की पूर्व लिखित स्वीकृति के बिना अचल सम्पत्ति को बेचने, पट्टा पर देने या किसी और तरह से बेचने/हस्तांतरित करने के लिए अंतरित नहीं करेगा और अचल सम्पत्ति के साथ कोई भी लेन–देन ऊपर बताई गई राशि के लिए आर्सिल के प्रभार के अधीन होगा, साथ ही उपरोक्त राशि पर संविदा के अनुसार भावी ब्याज, साथ ही आकस्मिक खर्च, लागत, शुल्क आदि भी लगेंगे। कर्जदारों/गारंटरों/बंधकदाता का ध्यान इस अधिनियम की धारा 13 की उप–धारा (8) के नियमों की ओर दिलाया जाता है, जो ऊपर बताई गई अचल सम्पत्ति छुड़ाने के लिए उपलब्ध समय के बारे में है।

स्थान : दिल्ली, **हस्ता./– प्राधिकृत अधिकारी,**
दिनांक : 10–10–2026 **एसेट रिकंस्ट्रक्शन कम्पनी (इंडिया) लिमिटेड (ट्रस्टी के रूप में)**

असेट रिकंस्ट्रक्शन कम्पनी (इंडिया) लिमिटेड सीआईएन नंबर : U65999MH2002PLC134884 **वेबसाइट** : www.arcil.co.in
पंजीकृत कार्यालय : दि रूबी, 10वां तल, 29, सेनापति बापट मार्ग, दादर (पश्चिम), मुंबई–400028 **फोन : +91 22665 81300**

INVITATION TO THE RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OPPORTUNITY UNDER THE EXIT OFFER OF

tulive

TULIVE DEVELOPERS LIMITED

Corporate Identification Number (CIN): L99999MH1962PLC012549
Registered Office: 21/22, Loha Bhavan P. D. Mello Road, 400009, Mumbai, Maharashtra, India.
Tel. No.: 044-42623777; Fax. No.: N.A.; Contact Person: Mr. K V Ramanashetty and Mr. Atul Gupta
Email id: tulivechennai@gmail.com; Website: www.tulivedevelopers.com

Dear Residual Public Shareholders,

This public invitation shall be read in continuation of and in conjunction with the Detailed Public Announcement dated April 04, 2026 published on April 06, 2026 (**"DPA"**) in Financial Express (English-All Editions), Jansatta (Hindi – All Editions) and Navshakti (Marathi – Mumbai Edition), the Letter of Offer dated April 04, 2026 (**"LOF"**) dispatched to the Public Shareholders on or before April 08, 2026, the Post Offer Public Announcement dated April 22, 2026, published on April 23, 2026 (**"Post Offer PA"**) in the abovementioned newspapers, the Exit Offer Public Announcement dated June 20, 2026 published on June 22, 2026 (**"Exit Offer PA"**) in the abovementioned newspapers, and the Exit Letter of Offer dated July 02, 2026 (**"Exit Letter of Offer"**).

Capitalized terms used but not defined in this public invitation shall have the same meaning assigned to them as in the DPA, the LOF, the Post Offer PA, the Exit Offer PA and the Exit Letter of Offer.

This invitation to tender equity shares of the Tulive Developers Limited (**"Target Company"**) is being issued for and on behalf of Altis Properties Private Limited (**"Acquirer 1"**) and GKS Technology Park Private Limited (**"Acquirer 2"**) (collectively referred to as **"Acquirers"**), along with Atul Gupta (**"PAC 1"**) and K V Ramana Shetty (**"PAC 2"**) (collectively referred to as **"Persons Acting in Concert"** or **"PACs"**), to the Residual Public Shareholders of the Target Company in adherence with Regulation 27 (1) (a) and all other regulations applicable as per Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 (**"SEBI Delisting Regulations"**).

This is to inform all Residual Public Shareholders that trading in the equity shares of the Company was discontinued with effect from June 25, 2026 (**"BSE Date of Discontinuance of Trading"**) and that the equity shares of the Company, were delisted from BSE with effect from July 03, 2026 (**"BSE Date of Delisting"**).

In terms of Regulation 27(1) (a) read with Regulation 26 and all other regulations applicable as per SEBI Delisting Regulations, the Acquirers are inviting the Residual Public Shareholders to avail the exit opportunity during the one-year exit window period after delisting of equity shares.

The Residual Public Shareholders who have not yet tendered their equity shares, may tender their equity shares to the Acquirers at the Exit price of ₹750/- per equity shares during the period from July 03, 2026 to July 02, 2027 (both days inclusive) (the **"Exit Window"**) subject to terms and conditions provided in Exit Letter of Offer.

The Residual Public Shareholders are required to ensure that their Exit Application Form, together with the necessary enclosures, as per Exit Letter of Offer, is received by the Registrar to the Delisting Offer on or before July 02, 2027.

In case of non-receipt of said Exit Application Form/Exit Letter of Offer or if the same has been misplaced, the Residual Public Shareholders may obtain the copy of the same by writing to the Registrar to the Delisting Offer. Copy of Exit Letter of Offer can also be downloaded from the website of the Target Company at www.tulivedevelopers.com and from the website of Manager to the Delisting Offer at www.saffronadvisor.com.

A follow-up communication for the quarter ended September 2026 has been sent via email to all the Residual Public Shareholders in compliance with Regulation 27(1)(b) of the SEBI Delisting Regulations.

The Acquirers will make the payment by way of electronic credit to Residual Public Shareholders who have validly tendered their equity shares in Exit Offer following the receipt and verification of duly filled Exit Application Form(s)(together with necessary enclosures, if any and receipt of the equity share(s) in the Special Depository Account/receipt of physical share certificate(s) (along with duly filled in transfer deed(s) as applicable) by the Registrar to the Delisting Offer.

Any Residual Public Shareholders seeking any other assistance in connection with their shareholding like issue of duplicate share certificate, rectification of name, transmission of shares, deletion of name of a shareholder in case of joint shareholding, etc. may contact the Registrar to the Delisting Offer.

The Acquirers accept full responsibility for the information contained in this Public Invitation and confirms that such information is true, fair and adequate in all material aspects.

MANAGER TO THE DELISTING OFFER	REGISTRAR TO THE DELISTING OFFER
SAFFRON ••••• energising ideas **SAFFRON CAPITAL ADVISORS PRIVATE LIMITED** 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. **Tel. No.:** +91 22 4973 0394; **Fax:** N.A. **E-mail id:** delistings@saffronadvisor.com **Website:** www.saffronadvisor.com **Investor grievance:** investorgrievance@saffronadvisor.com **SEBI Registration Number:** INM000011211 **Validity of Registration:** Permanent **Contact Person:** Ms. Pooja Jain	CAMEO **CAMEO CORPORATE SERVICES LIMITED** Subramanian Building", No.1, Club House Road, Chennai – 600 002, Tamil Nadu, India **Tel. No.:** +91 44 4002 0700; **Fax:** N.A. **Email id:** priya@cameoindia.com **Website:** www.cameoindia.com **Investor grievance**: investor@cameoindia.com **SEBI Registration Number:** INR000003753; **Validity of Registration**: Permanent **Contact Person:** Ms. Sreepriya K (Executive Vice President & Company Secretary)

For and on behalf of Board of Directors of Altis Properties Private Limited (Acquirer 1)		
Sd/-	Sd/-	Sd/-
Name: Atul Gupta **Designation:** Managing Director	**Name:** Sidharth Gupta **Designation:** Director	**Name**: Devansh Gupta **Designation:** Director

For and on behalf of Board of Directors of GKS Technology Park Private Limited (Acquirer 2)	
Sd/-	Sd/-
Name: K V Ramana Shetty **Designation:** Managing Director	**Name:** Padmaja Ramana Venkata **Designation:** Director

Date: October 10, 2026
Place: Chennai

Sunjeet Comm.

OFFER OPENING PUBLIC ANNOUNCEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF

ONYX BIOTEC LIMITED

CIN: L24230HP2005PLC028403; Website: www.onyxbiotec.com;
Tel. No.: 01795-265363; Fax: 01795-265465; Email: generalinfo@onyxbiotec.com
Registered Office: Village Bir Plassi, Near Sainimajraropar, Nalagarh Road, Solan- 174101;
Corporate & Marketing Office: S.C.O-70, 2nd Floor, Sector 30-C, Chandigarh- 160030;

This Offer Opening Public Announcement cum Corrigendum to the Detailed Public Statement (**"Advertisement"**) is being issued by VC Corporate Advisors Private Limited (**"Manager to the Offer"**), on behalf of Mr. Kunal Bhardwaj (**"Acquirer 1"**), Mr. Gautam Bhardwaj (**"Acquirer 2"**), Mr. Kanhaiya Bhardwaj (**"Acquirer 3"**) and Mr. Kapil Bhardwaj (**"Acquirer 4"**) (hereinafter collectively referred to as the **"Acquirers"**) pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [**"SEBI (SAST) Regulations"**] in respect of Open Offer (**"Offer"**) for the acquisition of upto 47,14,372 (Forty-Seven Lakhs Fourteen Thousand Three Hundred and Seventy-Two) fully paid-up equity shares of the Onyx Biotec Limited (hereinafter referred to as the **"OBL"** or the **"Target Company"**) of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company. This advertisement is to be read in conjunction with the Public Announcement (**"PA"**) dated July 24, 2026, Corrigendum to the Public Announcement (**"Corrigendum to the PA"**) dated July 30, 2026, Detailed Public Statement (**"DPS"**) dated July 31, 2026 as published in the Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Pratahkal (Marathi Daily) Mumbai edition and Amar Ujala (Hindi Daily) Solan edition on July 31, 2026, Draft Letter of Offer (**"DLOF"**) dated August 07, 2026 and the Letter of Offer (**"LOF"**) dated September 28, 2026 which is available on the website of the Securities and Exchange Board of India (**"SEBI"**) and the National Stock Exchange of India Limited (**"NSE"**), i.e., the only Stock Exchange where the equity shares of the Target Company are presently listed